## NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.P No. 171/(MAH)/2017

CORAM:

Present:

SHRI M. K. SHRAWAT

MEMBER (J)

SHRI BHASKARA PANTULA MOHAN MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 27.11.2017

NAME OF THE PARTIES: Rajeev Nayan Ghuwalewala & Ors.

V/s.

E-Gateway India Pvt. Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 241, 242, 244 of the Companies Act, 2013.

S. No.

NAME

DESIGNATION

SIGNATURE

Korrom J.

Adv. Lo

JE

(2)

Vichesh Kalns

Adv. for Det Okah

## **ORDER**

## C.P. No. 171/241-242,244/NCLT/MB/MAH/2017

- The Learned Representatives of both the sides are present.
- The admitted position is that the Petition was served in the month of September 2017. However Reply is not yet filed by the Respondent. Last chance granted to be filed on or before 18.12.2017. Thereafter the Petitioner can file Rejoinder on or before 15.01.2018.
- 3. Let the matter be listed for further hearing on 18.01.2018. On that day the Interim Relief, if-any sought by the Petitioner shall be heard.

Sd/-

Bhaskara Pantula Mohan Member (Judicial) 27.11.2017. Sd/-

M.K. Shrawat Member (Judicial)

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